

(2023) 05 DEL CK 0492

In the Delhi High Court

Case No : Civil Writ Petition No. 6036 Of 2023, Civil Miscellaneous Application
No. 23647 Of 2023

Rajesh Kumar Panday And Ors.

APPELLANT

Vs

Union Of India And Anr

RESPONDENT

Date of Decision : 09-05-2023

Acts Referred:

Citation : (2023) 05 DEL CK 0492

Hon'ble Judges : Suresh Kumar Kait, J;Tushar Rao Gedela, J

Bench : Division Bench

Advocate : Jaydip Pati, Dev Bharti, Ashok Kr. Kashyap, Yash Tandon, Kabir Kr. Hazarika, Abhay Singh, Anshul Bhaduriya

Final Decision : Disposed Of

Judgement

CM APPL.23647/2023 (exemption)

1. Allowed, subject to all just exceptions.
2. The application is accordingly disposed of.

W.P.(C) 6036/2023

3. Present petition has been filed seeking directions to the respondents to extend the benefits of Old Pension Scheme under CCS (Pension) Rules, 1972 to the petitioners who have been selected and presently serving CRPF on various posts in various places of the country.

4. Recently, the Central Government has issued office memorandum dated 03.03.2023 and by the said OM, issue of the petitioner has already been decided.

5. In addition to above, this Court has already decided the matter in the case of "Pawan Kumar & Ors. vs. Union of India & Ors." on 11.01.2023 in W.P.(C) 12712/2021 and batch matters. Thus, nothing survives in the present petition.

6. Petition as well as pending application stand disposed of.